

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 238/MP/2016**

Subject : Application for up-gradation of inter-State trading licence from category-III to category-II.

Date of hearing : 8.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : My Home Power Private Limited

Parties present : Shri Suresh, MHPPL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed for up-gradation of inter-State trading licence from category-III to category-II under Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matter) Regulations, 2009 (Trading Licence Regulations). The representative of the petitioner submitted that it has complied with all provisions of the Trading Licence Regulations and requested to up-grade inter-State trading licence from category-III to category-II.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file on affidavit on or before 23.12.2016, Auditors Report with auditor comments on the provisional balance sheet as on 2.11.2016 and P & L account for the period from 1.4.2016 to 2.11.2016.

3. The Commission directed that due date of filing the information should be strictly complied with failing which order would be issued based on documents available on record.

4. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**